

[Dr. P. Subbarayan]

1961, published in Notification No. G.S.R. 106 dated the 18th January, 1961, issued under the Indian Post Library, office Act, 1898; [Placed in Library See No. LT-2646|61].

(ii) A copy of the Indian Telegraph (Amendment) Rules, 1961, published in Notification No. S.O. 119 dated the 14th January, 1961, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library, See No. LT-2647|61.]

DELHI DEVELOPMENT AUTHORITY (PREPARATION OF BUDGET) RULES

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): On behalf of Karmarkar, I beg to lay on the Table a copy of the Delhi Development Authority (Preparation of Budget) Rules, 1960, published in Notification No. G.S.R. 19 dated the 7th January, 1961 under section 58 of the Delhi Development Act, 1957. [Placed in Library, See No. LT-2648|61]

NOTIFICATION UNDER MERCHANT SHIPPING ACT

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to lay on the Table a copy of each of the following Rules under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—

- (i) The Merchant Shipping (Registration of Indian Ships) Rules, 1960 published in Notification No. G.S.R. 1549 dated the 31st December, 1960;
- (ii) The Merchant Shipping (Tonnage Measurement of Ships) Rules, 1960 published in Notification No. G.S.R. 1550 dated the 31st December, 1960;
- (iii) The Merchant Shipping (Apprenticeship to Sea Service) Rules, 1960, published in Notification No. G.S.R. 1551

dated the 31st December, 1960;

(iv) The Merchant Shipping (Distressed Seaman) Rules, 1960 published in Notification No. G.S.R. 1552, dated the 31st December, 1960;

(v) The Sailing Vessels (Assignment of Free Board) Rules, 1960 published in Notification No. G.S.R. 1553 dated the 31st December, 1960;

(vi) The Sailing Vessels (Statement of Crew) Rules, 1960 published in Notification No. G.S.R. 1554 dated the 31st December, 1960;

(vii) The Merchant Shipping (Tonnage Measurement Sailing Vessels) Rules, 1960 published in Notification No. G.S.R. 1555 dated the 31st December, 1960;

(viii) The Merchant Shipping (Registration of Sailing Vessels) Rules, 1960 published in Notification No. G.S.R. 1556 dated the 31st December, 1960;

(ix) The Merchant Shipping (Continuous Discharge Certificates) Rules, 1960 published in Notification No. G.S.R. 1557 dated the 31st December, 1960;

(x) The Merchant Shipping (Crew Accommodation) Rules, 1960 published in Notification No. G.S.R. 1568 dated the 31st December, 1960. [Placed in Library, See No. LT-2649|61]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

Shri M. V. Krishnappa: On behalf of Shri A. M. Thomas, I beg to lay on the Table a copy of each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Rice (Uttar Pradesh) Price Control (Amendment) Order, 1960 published in